

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

~~STATE~~ GOVERNMENT OF INDIA
(DEPARTMENT OF REVENUE & BANKING)

.....

New Delhi, the 14th July, 1976.

NOTIFICATION
INCOME TAX

No. 1390 (F.No.404/154/76-ITCC): In exercise of the powers conferred by sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri N.D. Sanghi, who is a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri S.K. Jain, Tax Recovery Officer, made vide Notification No. 448 (F.No.404/177/73-ITCC) dated 27th August, 1973 is hereby cancelled with effect from the date Shri N.D. Sanghi, takes over as Tax Recovery Officer.

3. This notification shall come into force with effect from the date Shri N.D. Sanghi, takes over charge as Tax Recovery Officer.

(V.P. Mittal)

Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No. 1390 (F.No.404/154/76-ITCC)

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Deputy Secretary to the Government of India

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Sd/-

(V.P. MITTAL)

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DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

AUTHORISED FOR ISSUE

(E.V. RAMANI)

ASSISTANT DIRECTOR OF INSPECTION
DEPARTMENT OF INSPECTION (DS&P)

GOVERNMENT OF INDIA
(DEPARTMENT OF REVENUE & BANKING)

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New Delhi, the 14th July, 1976.

N O T I F I C A T I O N
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